

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO.3104
TO BE ANSWERED ON 6th August, 2018**

Hike in School Fee

**3104. SHRI C.MAHENDRAN:
SHRIMATI MEENAKASHI LEKHI:
SHRI ASHWINI KUMAR:
SHRI SUMAN BALKA:
SHRI P. NAGARAJAN:
SHRI KIRTI VARDHAN SINGH:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to form uniform fee framework to check frequent and arbitrary increase in school fees by unaided and private schools and if so, the details thereof along with the number of private management schools, State/UT-wise;
- (b) whether the Government proposes to put a ceiling on maximum fee to be charged from the students keeping in view the payment capacity of common man and if so, the details thereof;
- (c) whether the Government has also received suggestions from National Commission for Protection of Child Rights (NCPCR) to the effect that Centre may consider to cap school fee hikes at 10% per annum covering all private and unaided schools and if so, the details thereof;
- (d) the time by which the said recommendations/suggestions are likely to be implemented by the Government; and
- (e) whether the Government has also issued guidelines on regulating fee in private schools that prescribe penal provision for those institutions that violate the norms due to number of complaints pouring in from aggrieved parents across the country and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

- (a): There is no such proposal under the consideration of the Government at present.

(b): Education being a subject in the Concurrent List of the Constitution and majority of schools being under the jurisdiction of the State/Union Territory Governments, it is for the respective State/Union Territory Government to take a decision in the matter for their schools.

(c): The National Commission for Protection of Child Rights (NCPCR) has developed a 'Model Fee Regulatory Framework for Unaided Private Schools', which, *inter-alia*, envisages that the school shall apply for fee determination every three years from the year of last fee determination and that the increase in fee within the levels shall not be more than 10 percent of the preceding level. The NCPCR has recently shared the Model Fee Regulatory Framework for Unaided Private Schools with the Ministry of Human Resource Development.

(d): As stated in reply to part (b) above, the majority of schools are under the jurisdiction of the State Government, it is for the respective State/Union Territory Government to take a decision on the implementation of the Model Fee Regulatory Framework for Unaided Private Schools in respect of the private schools functioning from their territory. Hence, no fixed time frame for its implementation can be indicated.

(e): No, Madam.
